

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 1038 of 1996

Date of order : 29.5.2002

Present : Hon'ble Mr. S. Biswas, Administrative Member  
Hon'ble Mr. M.L. Chauhan, Judicial Member

SAMIR KR. SAHA

VS

UNION OF INDIA & ORS.

For the applicant : Mr. S.K. Dutta, counsel  
Mr. T.K. Biswas, counsel

For the respondents : Mrs. U. Bhattacharjee, counsel

O R D E R

M.L. Chauhan, J.M.

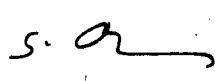
1. Ld. counsel for the respondents has placed on record a letter dated 30.4.2002 whereby it has been stated that the applicant, Samir Kr. Saha has been absorbed into railway service as per the detail given in that letter.

2. Ld. counsel for the applicant submits that the applicant's grievances have been met and therefore, the application has become infructuous.

3. In view of the above, the application is disposed of having become infructuous. If the applicant is still aggrieved by the implementation of the order passed vide letter dated 30.4.2002, he may file fresh application for redressal of his grievances. No order as to costs.

  
MEMBER(J)

S. M.

  
MEMBER(A)